

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.402/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking an appropriate direction for adjustment/compensation to offset the financial/commercial impact of the Change in Law event on account of the Notification dated 08.10.2024 bearing Notification No.09/2024-Central Tax (Rate), issued by the Ministry of Finance, Union of India, amending the Notification of the Government of India, in the Ministry of Finance (Department of Revenue), bearing Notification No.13/2017-Central Tax (Rate) introducing GST on lease rent payment under the lease deed for project land.

Petitioner : Ayana Renewable Power Three Private Ltd. (ARPTPL)

Respondent : Solar Energy Corporation of India Limited

Date of Hearing : **18.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Samarth Kashyap, Advocate, ARPTPL
Shri Atulya Singh, Advocate, ARPTPL
Shri Rahul K Shaji, Advocate, ARPTL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking Change-in-Law relief on account of the Ministry of Finance's (Dept. of Revenue) Notification No. 9/2024-Central Tax (Rate) dated 08.10.2024, introducing the GST on lease rent payments @ 18%.

2. Learned counsel for the Respondent, SECI, accepted the notice and sought six weeks' time to file a reply. The learned counsel further requested that the Petitioner be directed to implead the concerned distribution licensees as party Respondents.

3. Considering the submissions made by the learned counsel for the parties, the Commission directed as under:

(a) The Petitioner to implead all concerned Distribution Licensees, as may be indicated by SECI, as party Respondents and to file amended memo of parties within a week.



(b) Admit and issue notice to the Respondents, including the Respondents to be impleaded, subject to just exceptions.

(c) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinders, within five weeks thereafter.

4. The Petition will be listed for hearing on **22.12.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)